

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No.28976/2020

(Arising out of impugned final judgment and order dated 03-07-2019 in WC No. 14898/2000 passed by the High Court of Judicature at Allahabad)

THE STATE OF UTTAR PRADESH & ANR.

Petitioner(s)

VERSUS

BUNDU (DIED) THROUGH LRS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.22438/2021-CONDONATION OF DELAY IN FILING

IA No. 22438/2021 - CONDONATION OF DELAY IN FILING

IA No. 22439/2021 - EXEMPTION FROM FILING O.T.)

Date : 01-12-2023 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE C.T. RAVIKUMAR
HON'BLE MR. JUSTICE SANJAY KUMAR

For Petitioner(s) Mr. Rana Mukherjee, Sr. Adv. (N.P.)
Mr. Ajay Aggarwal, Ld. AAG (N.P.)
Mr. Rajeev Kumar Dubey, Adv.
Mr. Ashiwan Mishra, Adv.
Mr. Kamalendra Mishra, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Application for exemption from filing O.T. is allowed.

In view of the letter circulated by learned counsel for the State of Uttar Pradesh seeking adjournment, list the matter(s) on 27.02.2024.

(VIJAY KUMAR)
COURT MASTER (SH)

(MATHEW ABRAHAM)
COURT MASTER (NSH)